emoluments of the standard rent of the accommodatior whichever is less.

(d) The rate of House Rent Allowance and Compensai tr. (City) Allowance currently in force ai e more liberal than those recommended oy the Second Pay Commission. It is ni t correct to say that persons drawing more han Rs. 110 as pay are not drawing any dearness allowance. They are also allowe increases in dearness allowance as and wl en such increases are sanctioned.

It is also n >t correct to say that employees drawii * more than Rs. 110 p.m. are not allowe! increments. They are, in fact, allowed ircrements till they reach the maximum of t c scale of the post. Orders have also been passed recently granting one ad hoc incremnt to such of the Class III and Class IV employees who have been stagnating for two years or more at the maximum of t! eir scales of pay.

STATEMENT

Sir,

Consequent in the treatment of a part of Dearness Allowance of the Central Government 'mployees, as pay, from t-12-1968, sue 'Oearness Pay' also counts for the determination of the pay ceiling of Rs. 500 p.m. ixed for the admissibility of House Rent A lowance without production of receipts o' actual payment of rent. Accordingly, i i effect, the pay ceiling has come down ti Rs. 390 of basic pay {i.e., pay exclusive of Dearness Pay), and employees in the basic pay range above Rs. 390 and uptt Rs. 500 p.m. are now required to pro luce receipts of actual payment of rent before claiming house reffl allowance. Government have received numerous representations from individuals, employees' un ons, and Members of Parliament for restoring the status quo ante by raising this pa; limit from Rs. 500 to Rs. 620 p.m. inclusivi of Dearness Pay (i.e., from Rs. 390 to R;. '00 of basic pay) on the grounds that

- (a) landlods are reluctant to issue rent receipts as i pre-condition of tenancy;
- (b) it is rot possible to obtain receipts from landlords where employees live as subtenants or as paying guests with their relatives an (friends; and
- (c) as the employees cannot produce rent receipi I, they have, in effect, been deprived of House Rent Allowance which has resulted in a drop in their emoluments. There shon d ordinarily be no objection to relating house rent allowance to the rent

actually paid as it is in the nature of a subsidy. However, in view of the concern which the Hon'ble Members have shown in the matter through questions asked by them in Parliament, and the numerous representations and letters which they have address-e! to Government on behalf of Central Government employees. Government have te\ iewed the matter and it had been decided to raise the pay ceiling for the admissibility of house rent allqwance to Central Government employees without production of rent receipts, from Rs. 500 to Rs. 620 (inclusive of Dearness Pay) with effect from 1-2-1969.]

RECESSION IN THE U.S.A.

*376. SHRI B. N. MANDAL: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the problem of recession in the United States of America has recently become serious as reported in the Hindustan Times, dated the 25th May, 1970; and
- (b) if so, what has been its impact on the Indian economy so far and how it is likely to affect the Indian economy in future?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) No, Sir. The latest available reports and information do not warrant a definite conclusion to this effect.

(b) The impact of a recession in the U.S. economy would be felt in India through its effects on Indian exports and its influence on the aid climate. The recession will lower the demand for our exports. The effects on aid climate would be somewhat uncertain because while budgetary difficulties may have an adverse effect on aid volume, the need to stimulate economy may have the opposite effect. However, it is difficult to assess these effects because as staled in (a) above any definite conclusion regarding recessionary tendencies in the U.S. economy is not possible at present.

ZINC SMELTER AT VISAKHAPATNAM

*377. SHRISANDANARAYANAPPA: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) whether the Government of India have received final technical report for the setting up of a Zinc Smelter at Visakhapatnam;
- (b) if so, when it was received and the action taken by Government thereon; and

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(c) when the plant will be started?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY): (a) to (c) No, Sir. A Detailed Project Report for establishing a Zinc Smelter at Visakhapatnam is being prepared by a Polish agency. The report is expected to be received by the end of this month. On receipt of the Project Report, the question of implementation of the project would be taken up for consideration, if the economic viability and feasibility are established in the Project Report and also depending on the availability of resources.

स्विटजरलैंड के बैंकों में धन जमा कराने वाले भारतीय

*378. श्री निरंजन वर्मा : क्या विक्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने इस बात की जांच की है कि भारत के कई धनी लोगों ने स्विट्जरलंड के बकों में अपना धन जमा करा रखा है: और
 - (ख) यदि हो, तो उसका ब्यौरा क्या है ?

INDIAN DEPOSITORS' MONEY IN SWISS BANKS

- ♦378. SHRI NIRANJAN VARMA: Will the Minister of FINANCE be pleased to state:
- (a) whether Government have enquired into the fact that a number of rich persons in India have deposited their money in banks in Switzerland; and
 - (b) if so, what are the details thereof?]

वित्त मंत्री (श्री वाई० बी० चव्हाण): (क) ग्रीर (ख) इस सम्बन्ध में कोई जान करना सम्भव नहीं है क्योंकि हमें सूचित किया गया है कि स्विट्जरलंड की सरकार और वहां के वक पहले की तरह अब भी इन मामलों में पूण गोप यिना वरतने हैं भीर उन्होंने किसी विदेणी सरकार को ब्यौरा देना स्त्रीकार रही किया। फिर भी, पाठियों द्वारा भारतीय रिजर्व बैंक को अपने आप दी गयी जानकारी के अनुसार न्विट्जरलैंड के बैंकों में 7 व्यक्तियों और 2 कम्पनियों के खाते हैं। सभा पटल पर रखें गये विवरण में उनके नाम दिये गये हैं।

विवरण

उन व्यक्तियों के नाम जिनके खाते स्विटजरलैंड के बैकों में है

- 1. श्री के० एम० माह
- 2. भी एम० एन० दामनिया
- 3. श्रीमती रोडाबेन साहनी
- 4. श्री एस० एन० सक्सेना
- श्री ग्रार० एन० सक्तेना
- श्री एस० एन० कालडा
- 7. श्री केमरीचंद मोती चंद
- 8. मेससं हिन्द्स्तान ब्राउन बावेरी लिमिटेड
- 9. मेससे चौगल ऐण्ड कम्पनी

I [THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) No investigations are possible as we are informed that the Swiss Banks and the Swiss Government continue to maintain complete secrecy in such matters and have not agreed to disclose details to any foreign Government, However, according to the information furnished by the parties themselves to the Reserve Bank of India, 7 persons and 2 companies have accounts with Banks in Switzerland. Their names have been indicated in the Statement laid on the Table of the House

STATEMENT

Names of those who have accounts with Banks in Switzerland

- 1. Shri K. M. Shah
- 2. Shri S. N. Damania
- 3. Smt. Roadaben Sawhney
- 4. Shri S. N. Saxena
- 5. Shri R. N. Saxena
- 6. Shri S. N. Kalra
- 7. Shri Kesrichand Motichand
- 8. M/s. Hindustan Brown Boweri Ltd.
- 9. M/s Chowgule & Co.]